

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1065

ANSWERED ON:27.07.2015

Social Security of Workers

Pandey Shri Ravindra Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has proposed to formulate rules and regulations for four sectors namely allowances of the workers, industrial relations, social security and working conditions in the country so as to enhance the security of the employees;
- (b) if so, the details thereof; and
- (c) the present status of the facilities provided by the Government for the welfare of the workers working in various sectors in the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) to (c): The second National Commission on Labour had recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety & Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the Central Labour laws. Presently, there are several legislations which regulate and facilitate the welfare measures for the workers in the country both in organized as well as unorganised sectors. The facilities provided through these legislations include minimum wages, payment of wages in time, social security benefits like provident fund, gratuity, maternity benefits, health insurance, safety at workplace, working and service conditions etc.
